

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Dated: 16.04.2021**

**NOTICE**

Take notice that the following matter listed on 19.04.2021 in the Court - II will not be taken up. The next date of hearing will be notified later: -

S. No.	Case No.	Name of the parties	Counsel for Appellants	Counsel for Respondents
1.	Comp. App. (AT) (Ins) No. 800 of 2020 & I.A No. 289 of 2021  <b>Part Heard</b>	Rishima SA Investments LLC Vs. Sarga Hotels Pvt. Ltd. & Ors. Through Its Resolution Professional Ms. Savita Agarwal  <b>With</b>	Rhea Verma	Ritoban Sarkar-R1 Aishwarya Kr. Awasthi-R3 Akanksha Kaushik-R2 Shivkrit Rai Raunak Dhillon
2.	Comp. App (AT) (Ins) No. 892 of 2020  <b>Part Heard</b>	Shristi Infrastructure Development Corporation Ltd. Vs. Sarga Hotels Pvt. Ltd. Through its Resolution Professional Ms. Savita Agarwal & Ors.	Arijit Mazumdar	Rishav Banerjee-R1 Rajul Jain-R3 Rahul Jain-R3 Savita Agarwal-RP
3.	Comp. App. (AT) (Ins) No. 874 of 2020  <b>Part Heard</b>	North Eastern Electricity Supply Company of Orissa Ltd. (Nesco) Vs. Supriyo Kumar Chaudhary, Resolution Professional & Anr.	Hasan Murtaza	Indranil Ghosh-R1

Copy to: -

1. Notice Board
2. Website: [www.nclat.nic.in](http://www.nclat.nic.in)

By the order of Hon'ble Acting Chairperson  
-sd/-  
Registrar